

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SCHWEICKERT INDIA
PRIVATE LIMITED**

S. No.	PARTICULARS	TIMELINE
1.	NAME OF CORPORATE PERSON	SCHWEICKERT INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	25/03/2014
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC-Bangalore
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72900KA2014FTC074351
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	417 Golden Square Prime Serviced Office Davanam Sarovar Portico Suites, Hosur Main Road, Bangalore, Bangalore, Karnataka, India, 560068
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	27 th April 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	KUNJ BEHARI SARRAF Address: GOPAL MANSION CWTS 0703, 67-B Gurunanak Road, opp Kooper Chimani, Bandra West, Mumbai City, Maharashtra, 400050 Email: kbsarraf@yahoo.com Mobile: 9081333900 IBBI Reg. No.: IBBI/PA-001/IP-P-02931/2025-2026/14540
8.	LAST DATE FOR SUBMISSION OF CLAIMS	26 th May 2026

Notice is hereby given that the SCHWEICKERT INDIA PRIVATE LIMITED has commenced voluntary liquidation on 27th April 2026

The stakeholders of *SCHWEICKERT INDIA PRIVATE LIMITED* are hereby called upon to submit a proof of their claims, on or before 26th May 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Kunj Behari Sarraf

KUNJ BEHARI SARRAF
Liquidator Schweickert India Private Limited
Reg. No.: IBBI/PA-001/IP-P-02931/2025-2026/14540
Date and Place: 28.04.2026, Noida

THE BUSINESS DAILY FOR DAILY BUSINESS

FINANCIAL EXPRESS

FORM NO. INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

BEFORE THE CENTRAL GOVERNMENT,

(REGIONAL DIRECTOR), NORTHERN REGION DIRECTORATE

In the matter of Section 13(4) of Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014 AND

MYKIND VACATIONS PRIVATE LIMITED (A Private Limited Company registered under the provisions of the Companies Act, 1956 and rules made thereunder and having its registered office at 307 SYNDICATE HOUSE, 3 OLD ROHTAK ROAD INDERLOK DELHI-110035

NOTICE IS HEREBY GIVEN to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of Clause II of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary general meeting held on Wednesday, 25th March, 2026 to enable the company to change its Registered office from "NCT OF DELHI TO THE STATE OF UTTAR PRADESH".

Any person, whose interest likely to be affected by the proposed Shifting of Registered Office of the Company from the "NCT OF DELHI TO THE STATE OF UTTAR PRADESH", may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region Directorate, B-2 Wing, 2nd Floor, Pt. Deendayal Anandaya Bhawan, CGO Complex, New Delhi - 110003 within fourteen (14) days from the date of Publication of this notice with a copy to the petitioner Company at the Registered Office of the Company as mentioned below:

307 SYNDICATE HOUSE, 3 OLD ROHTAK ROAD INDERLOK DELHI-110035.

For MYKIND VACATIONS PRIVATE LIMITED

Sd/- Ravi Saxena Director DIN: 02605204

Sd/- Shafali Saxena Director DIN: 02730533

Add: 340, I.P Colony, Sector-30-33, Amarnagar, Faridabad-121003, Haryana

Add: House No. 340, Indraprastha Colony, Sector-30-33, Amarnagar, Faridabad-121003, Haryana

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SCHWEICKERT INDIA PRIVATE LIMITED

S. PARTICULARS

1. NAME OF CORPORATE PERSON SCHWEICKERT INDIA PRIVATE LIMITED

2. DATE OF INCORPORATION OF CORPORATE PERSON 25/03/2014

3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED ROC-Bangalore

4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON U72900KA2014FTC074351

5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON 417 Golden Square Prime Serviced Office, Davanang Sarovar Portico Suites, Hosur Main Road, Bangalore, Bangalore, Karnataka-560068, India.

6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON 27th April 2026.

7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR KUNJ BEHARI SARRAF, ADDRESS: GOPAL MANSION CWT5 0703, 67-B Gununanak Road, opp Kooper Chhmani, Bandra West, Mumbai City, Maharashtra-400050 Email : kbsarraf@yahoo.com Mobile: 9081333900 IBBI Reg. No.: IBBI/IPA-001/IP-P-02931/2025-2026/14540

8. LAST DATE FOR SUBMISSION OF CLAIMS 26th May 2026

Notice is hereby given that Schweickert India Private Limited has commenced voluntary liquidation on 27th April 2026.

The stakeholders of Schweickert India Private Limited are hereby called upon to submit proof of their claims, on or before 26th May 2026, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date : 28.04.2026 Place : Noida

KUNJ BEHARI SARRAF Liquidator Schweickert India Private Limited Reg. No.: IBBI/IPA-001/IP-P-02931/2025-2026/14540

STATE BANK OF INDIA AMCC ROPAR, PUNJAB

[RULE-8(1)] POSSESSION NOTICE (FOR MOVABLE PROPERTY)

Whereas the undersigned being the Authorized officer of the State Bank of India, AMCC Ropar under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice u/s 13(2) to below mentioned Borrowers on the dates mentioned against below account & stated hereinafter calling upon Borrower/Guarantor to repay the amount within 60 days from the date of receipt of said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of the section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned against below account.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **State Bank of India, AMCC, Ropar, Punjab** for an amount mentioned against their name Plus interest and other charges accrued thereon till realization.

The borrower's attention is invited to provision of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of Account Borrowers & Guarantors	Description of Property	Date of Demand Notice	Date of Possession	Recoverable amount as per Demand Notice
M/s. J & R Group, Prop. Ms. Tammana Devi D/o Sh. Surinder K u m a r, Village Bhallan, Tehsil Nangal Distt. Roopnagar.	Hypothecation of Equipment and Machinery, Shine Embroidery Machine	13.01.2026	28.04.2026	Rs.25,71,297.00 (Rs. Twenty Five Lakh Seventy One Thousand Two Hundred and Ninety Seven only) as on 08-01-2026 plus future interest with incidental expenses, costs, charges, etc.

DATE: 29.04.2026 PLACE: ROPAR AUTHORISED OFFICER

STATE BANK OF INDIA AMCC ROPAR, PUNJAB

[RULE-8(1)] POSSESSION NOTICE (FOR MOVABLE PROPERTY)

Whereas the undersigned being the Authorized officer of the State Bank of India, AMCC Ropar under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice u/s 13(2) to below mentioned Borrowers on the dates mentioned against below account & stated hereinafter calling upon Borrower/Guarantor to repay the amount within 60 days from the date of receipt of said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of the section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned against below account.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **State Bank of India, AMCC, Ropar, Punjab** for an amount mentioned against their name Plus interest and other charges accrued thereon till realization.

The borrower's attention is invited to provision of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of Account Borrowers & Guarantors	Description of Property	Date of Demand Notice	Date of Possession	Recoverable amount as per Demand Notice
M/s. Lakhwinder Enterprises, Prop. Sh.Lakhwinder Singh S/o Sh.Jarnail Singh, Village Kherabad, Rupnagar, Distt. Roopnagar	Hypothecation of Fixed Assets Purchased	13.01.2026	28.04.2026	Rs. 30,26,440.00 (Rs. Thirty Lakh Twenty Six Thousand Four Hundred Forty only) as on 08/01/2026 plus future interest with incidental expenses, costs, charges, etc.

DATE: 29.04.2026 PLACE: ROPAR AUTHORISED OFFICER

STATE BANK OF INDIA

Home Loan Center, Rupnagar (64110)

Opposite Raj Hotel, College Road, Rupnagar. E-mail :-sbi.64110@sbi.co.in

{Rule-8(1)} POSSESSION NOTICE (For Immovable Property)

WhereasThe undersigned being the "Authorized Officer" of the State Bank of India, RACPC, Ropar (64110) under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of security interest (Enforcement) Rules 2002, issued a demand notice on the dates mentioned against each account and stated herein after calling upon them to repay the amount within 60 days from the date of said notice. The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower /guarantor and the public in general, that the undersigned has taken possession of the assets described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said Act, on the dates mentioned against each account. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of State Bank of India for the amount and interest thereon, given below:

Name of the Account (Borrower) & Guarantor	Description of assets mortgaged	Date of demand notice	Date of possession	Amount O/s as per Demand Notice
1 Sh. Sunil Kumar S/o Sh. Dharm Pal R/o H.No.61, Sun City Colony, Near Usha Mata Mandir, Ward No.4, Bassi Pathana, Distt: Fatehgarh Sahib-140412 (A/c 41145730458)	Property measuring 0K-5 Marla (147 sq yds.), 5/968 share out of Land msg 48 K-8M in Khewat Khatouni No.1063/1492, Khasra No.77/2min (5-1), 9/1 (3-15), 9/2(5-11), 10(8-0), 11/1 (6-5), 11/2(13), 12/1 (0-8), 13(7-15), 14 min (3-2), 12/2(7-8), Kittle 10 as per Jamanbandi for the year 2003-04 and registered vide Sale Deed No. 1532 dated 04.12.2006 registered at Sub Registrar, Bassi Pathana and bounded as under- North: Street 49'-0", East: Street 27'-0", West: Vijay Singla 27'-0", South:Owner '49'-0"	10.02.2026	24.04.2026	Rs. 13,34,978/- (Rupees Thirteen Lakhs thirty four thousand Nine hundred & Seventy eight only) inclusive of interest as on 09.02.2026

Date :- 24.04.2026 Place: Ropar Authorised Officer, State Bank of India

"IMPORTANT"

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Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata (A Scheduled Commercial Bank)

Zonal Office: 9B, Pusa Road, Rajendra Place, New Delhi, Pincode-10060 Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP - 221 105.

[See proviso to rule 8 (6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Mortgagor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorised Officer of **UTKARSH SMALL FINANCE BANK LIMITED**, (herein after known as "the Secured Creditor"), will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-auction for recovery of amount mentioned in table below along with further interest, charges, cost and expenses being due to secured creditor. It is hereby informed you that we are going to conduct public E-auction through the Web Portal of M/S. C1 India Pvt. Ltd., <https://www.bankauctions.com>.

Sr. No.	Loan Account No.	Name of the Borrower/Mortgagor Guarantor (Owner of the Property)	Amount & Date Demand Notice U/S 13(2)	Date & Type of Possession	Amount as on date	Reserve Price Earnest Money Deposit	Bid Increment Amount	E-Auction Date & Time	Inspection Date & Time
1	139105000 0006003 & 139105000 0006005	Mr. Jitendra Kumar S/O Mr. Ram Prasad (Borrower) Ms. Munni Devi W/O Mr. Ram Prasad (Co-Borrower/Mortgagor)	₹13,01,275/- & ₹ 4,94,880/- 20/03/2025	30-05-2025 Symbolic	₹ 14,36,465/- & ₹ 5,81,102/- as on 27-04-2026	₹ 18,70,000/- & ₹ 1,87,0000/-	10,000/-	20-05-2026 & 11 am -1 pm	12-05-2026 & 13-05-2026

EMD Submission Last Date 19-05-2026 Place of Submission Bids & Documents Utkarsh Small Finance Bank Ltd.-Branch Office - at Plot No-38/39, Ground Floor Model Town, Yamuna Nagar Haryana-135001 EMAIL: - sharvanu.dutta@utkarsh.bank & Sharvanu Dutta - 9810621311 and also Ravinder Kumar Rathour - 8588852944, Email- ravinder.kumar@utkarsh.bank

Encumbrances known to the Bank	Nil	Litigation against Property mentioned in the Description	Nil
Description Of Property/ies: All the part and parcel of the residential Property Plot No-54, Khasra No-194/1M, MPL No-CP/73, measuring 61.60 Sq Yards 1.e 51.50Sq meter Village- Hasanpur, Majra- Taharpur Tehsil & Distt-Saharanpur Uttar Pradesh Property Bound by- East: Nadeem North: Plot-No-53 West: Road South: Road			

2	139306000 0006031	M/s Shiv Shakti Mishthan Bhandar Through Its Proprietor (Borrower) Mr. Parmod Kumar S/o Mr. Ram Sagar (Borrower) Ms.Kanchan W/o Mr.Parmod Kumar(Borrower/Mortgagor)	₹1,02,67,809/- 23-11-2024	25-02-2025 Symbolic	₹ 1,23,73,340/- as on 27-04-2026	₹ 91,60,000/- & ₹ 9,16,000/-	10,000/-	20-05-2026 & 11 am -1 pm	12-05-2026 & 13-05-2026
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EMD Submission Last Date 19-05-2026 Place of Submission Bids & Documents Utkarsh Small Finance Bank Ltd.-Branch Office - at Plot No-38/39, Ground Floor Model Town, Yamuna Nagar Haryana-135001 EMAIL: - sharvanu.dutta@utkarsh.bank & Sharvanu Dutta - 9810621311 and also Ravinder Kumar Rathour - 8588852944, Email- ravinder.kumar@utkarsh.bank

Encumbrances known to the Bank	Nil	Litigation against Property mentioned in the Description	Nil
Description Of Property/ies: All that part and parcel of the Commercial Property khewat No-189,190, area-250Sq Gaj, amounting to 03Marla Bakdar 3/56 part min total land amounting to 02Kanal, 16Marla, Mandraja Khewat No-190 kited01, Land area Number 05 Marla Bakdar 1/32 Part Mini Jumla Area 08Kanal, 00Marla Mandraja Khewat No.189 Kited01, Situated at G-14, W-23, Patti Gadar, Shiv Nagar, Lal Bahadur Shastri Nagar, Peoda Road, Kalithal Tehsil & Distt-Kalithal Haryana. Property Bound by- East: Road North: Satbit Fauji West: Plot of Gullyana wala South: Street			

All interested participants/bidders are requested to visit <https://www.bankauctions.com> and <https://www.utkarsh.bank> for further details including term & conditions, to take part in e-auction proceeding and also advised to contact **Sharvanu Dutta - 9810621311 and also Ravinder Kumar Rathour - 8588852944.**

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

STATUTORY 15 DAYS SALE NOTICE TO THE BORROWER(S)/MORTGAGOR AND GUARANTOR (S)

Terms & Conditions:1. The E-auction of secured assets is on "As is where is", "As is what is", "Whatever there is" and "No recourse" basis for and on behalf of the secured creditor and to the best of knowledge and information of the Authorised Officer, there is no encumbrance on said property/ies. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues. 2. For participating in e-auction sale, Bid documents, copies of PAN card, Board resolution in case of company, photo ID and address proof are required to be submitted along with EMD which is payable through NEFT/ RTGS in name of "Authorised officer Utkarsh Small Finance Bank Limited". Current Account No 137520000000003 IFSC UTKS0001375 Address UTKARSH SMALL FINANCE BANK LIMITED, D37/37 Badadev, Spice KDM Varanasi-221002, BRANCH GOLDWALA. Once an online bid is submitted, same cannot be withdrawn. Further, any EMD submitted by bidder will be required to send the UTR/ Ref. No. of the RTGS/NEFT with a copy of cancelled cheque on Sharvanu Dutta - 98106213116, Email- sharvanu.dutta@utkarsh.bank, and to Ravinder Kumar Rathour - 8588852944, Email - ravinder.kumar@utkarsh.bank. 3.Only buyers holding valid User ID/ Password and confirmed payment of EMD through NEFT/ RTGS shall be eligible for participating in the e-Auction process

Date: 29-04-2026 Place: Delhi

Sd/- (Authorized Officer) Utkarsh Small Finance Bank Ltd.

ਪੰਜਾਬ ਐਂਡ ਸਿੰਧ ਬੈਂਕ

(भारत सरकार का उपक्रम)

PUNJAB & SIND BANK

(A GOVT. OF INDIA UNDERTAKING)

E-AUCTION SALE NOTICE

ZONAL OFFICE : FARIDKOT

E-AUCTION SALE NOTICE

Sale of immovable property /ies mortgaged to Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.54 of 2002) Whereas, the Authorized Officer of Punjab & Sind Bank has taken possession of the following property/ies pursuant to the notice issued under Section 13(2) of the Security Interest (Enforcement) Rules 2002 in the following loan accounts with right to sell the same on "AS IS WHERE IS", "AS IS WHAT IS" WHATEVER THERE IS" for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act proposes to realize the Bank's dues by sale of the said property/ies. The sale will be done by the undersigned through e-auction platform provided at the Web Portal <https://baanknet.com>.

Sr. No.	Name of the Branch/ Account/ Borrower(s)/ Guarantor(s)	Details of Immovable Property/ies	Outstanding Amount	Reserve Price EMD Bid Increase Amount	Name & Contact No. of Authorised Officer & Email Of Branch	Property Inspection date & Time	Last Date & Time of EMD submission Status of Possession	Date/ Time of E-Auction	QR Code (Photo)	QR Code (location)	QR BAANKNET	O/s Govt. Dues, if any
1.	Borrowers: (1) M/s Sham Lal and Bros, Mohan Ke Road, Near Over Bridge, Mandi, Guruharsahai, District Ferozepur. Partners : 1. Mahesh Paul S/o Rattan Lal, House No. 347, Ward No. 11, Near Over Bridge, Mandi, Guruharsahai, District Ferozepur. 2. Satpaul S/o Rattan Lal, House No. 347, Ward No. 11, Near Over Bridge, Mandi, Guruharsahai, District Ferozepur. Guarantor: 1. Brij Lal S/o Ghulla Mal, Village Virk Khurd, Tehsil Guruharsahai, District Ferozepur. 2. Surinder Kumar S/o Harkishan Lal, Adarsh Nagar, Mandi Guruharsahai, District Ferozepur. Borrower : 2. Mahesh Paul S/o Rattan Lal, House No. 347, Ward No. 11, Near Over Bridge, Mandi, Guruharsahai, District Ferozepur. Guarantor : 1. Reeta Rani W/o Satpaul S/o Rattan Lal, House No. 347, Ward No. 11, Near Over Bridge, Mandi, Guruharsahai, District Ferozepur. 2. Savita W/o Mahesh Paul, House No. 347, Ward No. 11, Near Over Bridge, Mandi, Guruharsahai, District Ferozepur. 3. Satpaul S/o Rattal Lal, House No. 347, Ward No. 11, Near Over Bridge, Mandi, Guruharsahai, District Ferozepur. 4. Brij Lal S/o Ghulla Mall, R/o Mandi Guruharsahai, Tehsil Guruharsahai, District Ferozepur. Borrower : 3. Satpaul S/o Rattan Lal, House No. 347, Ward No. 11, Near Over Bridge, Mandi, Guruharsahai, District Ferozepur. Guarantor : 1. Reeta Rani W/o Satpaul S/o Rattan Lal, House No. 347, Ward No. 11, Near Over Bridge, Mandi, Guruharsahai, District Ferozepur. 2. Savita W/o Mahesh Paul, House No. 347, Ward No. 11, Near Over Bridge, Mandi, Guruharsahai, District Ferozepur. 3. Mahesh Paul S/o Rattal Lal, House No. 347, Ward No. 11, Near Over Bridge, Mandi, Guruharsahai, District Ferozepur. 4. Brij Lal S/o Ghulla Mall, R/o Mandi Guruharsahai, Tehsil Guruharsahai, District Ferozepur. Branch Office : Guruharsahai	1. Land measuring 06 Kanals, i.e. ½ share of 146'x292' and 220'x198' 292' detailed as 5 kanal,i.e. ½ share of 10 kanals, bearing Khasra No. 217M/21/1(4-0), 21/2 (4-0), 243M/1/1(2-0), Khewat No. 227, Khatoni No. 435 and Land measuring 1 kanal, i.e. ½ share of 2 kanal, Rect No. 216M/25/2(2-0), Khewat No. 228, Khatoni No. 436 as per jamanbandi for the year 2008-09, and Situated at Guruharsahai, Darmiani, Tehsil Guruharsahai, District Ferozepur bound by boundary : East : Self and Road, West : Self and Manjeet Singh etc, North: Old Bus Stand, South : Sat Paul, vide Transfer deed bearing wasika No. 1364 Dated 04.12.2015. 2. Land measuring 05 Kanals 18 Marla 5 Sarsahi, i.e. ½ share of total land measuring 146'x292' and 220'x198' 292' detailed as 5 kanal i.e. ½ share of 10 kanals, bearing Khasra No. 217M/21/1(4-0), 21/2 (4-0), 243M/1/1(2-0), Khewat No. 227, Khatoni No. 435 and land measuring 18 Marla 5 Sarsahi ,i.e. 167/360 share of 2 Kanal, Rect No. 216M/25/2(2-0), Khewat No. 228, Khatoni No. 436 as per jamanbandi for the year 2008-09, and Situated at Guruharsahai, Darmiani, Tehsil Guruharsahai, District Ferozepur. bound by boundary East : Self and Road, West: Self and Manjeet Singh etc, North : Old Bus Stand, South: Satpal, vide Transfer deed bearing wasika No. 1365 Dated 04.12.2015.	M/s Sham Lal and Bros. Demand Notice 15.04.2021 Rs. 1,66,63,437.90 as on 31.03.2021 Plus interest & other charges thereon less recovery if any Mahesh Pal Demand Notice 18.02.2022 Rs. 9,10,610.71 as on 31.12.2021 Plus interest & other charges thereon less recovery if any Sat Pal Demand Notice 18.02.2022 Rs. 846909.41 as on 31.12.2021 Plus interest & other charges thereon less recovery if any	Rs. 3,28,00,000/- Rs. 32,80,000/- Rs. 3,28,000/-	Sh. Ratnesh Kumar Yadav, Chief Manager, Mob. No. 8004002425 Email id : g0248@psb.bank.in	26.05.2026 11:00 A.M. to 12:00 Noon	27.05.2026 upto 04:00 PM 29.05.2026 12.00 PM to 03.00 PM	Symbolic Possession				Not Known to the Bank

Terms & Conditions: The e-auction is being held on "AS IS WHERE IS", "AS IS WHAT IS" WHATEVER THERE IS" and "WITHOUT ANY RECOURSE" BASIS. 1. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent enquiries regarding the encumbrances, title of the properties put on auction and claims/rights/dues/affecting the property prior to submitting their bid. The e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank. The properties are being sold with all the existing and future encumbrances whether known or unknown to the Bank. The authorised officer/secured creditor shall not be responsible in any way for any 3rd parties claim/rights/dues. 2. It shall be the responsibility of the bidders to inspect and satisfy themselves about the assets and specifications before submitting their bid. The inspection of property(ies) put on auction will be permitted to the interested bidders on the date mentioned above against each account. 3. The interested bidders shall submit their EMD through Web Portal: <https://baanknet.com> (the user ID & Password can be obtained free of cost by registering name with <https://baanknet.com> through Login ID & Password. 4. After registration by bidders in the web portal, the intending bidder/purchaser is required to get the copies of the following documents uploaded in the web portal before the last date and time of submission of the bid document viz (i) copy of the NEFT/RTGS challan, (2) Copy of PAN Card, (3) Copy of residence proof/identification (KYC) viz. self attested copy of Voter ID Card/Driving license/passport/ration card etc., without which the bid is liable to be rejected. Uploading of scanned copy of annexures II and III (mentioned in the tender Notice) after duly filling up and signing. 5. The interested bidders who require assistance in creating login ID and password, uploading data, submitting bid documents, training/ demonstration on online inter-se bidding etc may contact support.baanknet@psballiance.com Contact No. +91 82912 20220. 6. Only the buyers holding valid user ID/password and confirmed payment of EMD through NEFT/RTGS shall be eligible for participating in the e-auction process. For further details please visit <https://baanknet.com> & also may be contacted to Respective Branches.

Note: The measurement of above mentioned properties, however, be verified by the bidders at site and also from record of the Revenue Authorities prior to participating in auction.

EMD TO TRANSFERRED BY BIDDERS IN THEIR OWN WALLET PROVIDED ON E-AUCTION PORTAL I.E. <https://www.baanknet.com>

DETAILS OF ACCOUNT IN WHICH REMAINING AMOUNT AFTER EMD IS TO BE DEPOSITED THROUGH RTGS/NEFT: A/C NAME - NEFT PARKING ACCOUNT, A/C NUMBER - 80055040070003, IFS CODE - PSIB0008005

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

Date : 28.04.2026 Place: Faridkot (Authorised Officer, Punjab & Sind Bank)

epaper.financialexpress.com

New Delhi

S. E. RAILWAY – TENDER

Cancellation of Tender

NIT No.: E-DRM-Engg-ADRA-20-26, dated: 20.04.2026 to be closed on 18.05.2026. published earlier by Sr. Divisional Engineer (Co), South Eastern Railway, Adra. The above tender has been **Cancelled** due to some administrative reason. All other terms & conditions of original tender notice shall remain unchanged. (PR-97C)

S. E. RAILWAY – TENDER

Cancellation of E-Tender

The e-Tender No.: ST-CKP-OT-26-27-07 & ST-CKP-OT-26-27-08, Dtd: 10.04.2026 published earlier by Divisional Signal & Telecom Engineer, South Eastern Railway, Chakradharpur. The above tender may be treated as **cancelled**. (PR-96C)

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SCHWEICKERT INDIA PRIVATE LIMITED

S. No.	PARTICULARS	TIMELINE
1.	NAME OF CORPORATE PERSON	SCHWEICKERT INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	25/03/2014
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	RCC-Bangalore
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72900KA2014FTC074351
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	417 Golden Square Prime Serviced Office, Davanangar Sarovar Portico Suites, Hosur Main Road, Bangalore, Karnataka-560068, India.
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	27th April 2026.
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	KUNJ BEHARI SARRAF ADDRESS: GOPAL MANSION C/WTS 0703, 67-B Gurnanank Road, opp Kooper Chimeni, Bandra West, Mumbai City, Maharashtra-400050 Email : kbsarraf@yahoo.com Mobile : 9081333900 IBBI Reg. No.: IBBI/IA-001/JP-P-02931/2025-2026/14540
8.	LAST DATE FOR SUBMISSION OF CLAIMS	26th May 2026

Notice is hereby given that Schweickert India Private Limited has commenced voluntary liquidation on 27th April 2026.

The stakeholders of Schweickert India Private Limited are hereby called upon to submit proof of their claims, on or before 26th May 2026, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

sd/-
KUNJ BEHARI SARRAF
Liqudator Schweickert India Private Limited
Date : 28.04.2026
Place : Noida
Reg. No.: IBBI/IA-001/JP-P-02931/2025-2026/14540

AXIS BANK LIMITED (CIN: L65110G1993PLC020769)

• Structured Assets Group, Corporate Office, "Axis House", C-2, 7th Floor, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai-400 025.
• Mob.- 8451832131; • website : www.axisbank.com
• Registered Office : "Trishul", 3rd Floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge Ahmedabad-380 006.

M/s. VINAYAK STEEL (Addressee No. 1), Plot No. 1577, Sector No. 8 Kanabargi Road Belgaum, Karnataka-590 016.	Veena Vikram Benake (Addressee No. 2), Plot No. 228, Buda Layout, Veetu Bldg., Ramteerth Nagar, Belgaum, Karnataka Belgaum-590 016
Vikram Gundurao Benake (Addressee No. 3), Plot No. 228, Buda Layout, Veetu Bldg., Ramteerth Nagar, Belgaum, Karnataka Belgaum-590 016	Veetesh Vikram Benake (Addressee No. 4), Plot No. 228, Buda Layout, Veetu Bldg., Ramteerth Nagar, Belgaum, Karnataka Belgaum-590 016

Dear Sir/ Madam,

Sub: Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act")

We, **Axis Bank Limited** (hereinafter referred to as "the Bank"), a company incorporated under the Companies Act, 1956 and carrying on its Banking business under the Banking Regulation Act, 1949 and having its Registered Office at Trishul, 3rd Floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380 006, Corporate Office at Axis House, C-2, Wadia International Centre, P. B. Marg, Worli, Mumbai-400 025 and having its branch inter alia at Kanabargi Road, Belagavi, do hereby issue this Notice under Section 13 (2) of the SARFAESI Act in our capacity as Secured Creditor as under:

You, the No. 1 being the Borrower had approached the Bank for availing credit facilities, and the Bank had sanctioned the following facility which was duly accepted by you and the co-obligants:

Nature of Facility	Limit Sanctioned	Rate of Interest
Overdraft	3,50,00,000	Repo+2.4% payable at monthly intervals
Total	3,50,00,000	3,46.94,782

You, the No. 1, availed the above facility (hereinafter referred to as "Facility") and executed necessary agreements / documents in favour of the Bank and agreed, inter alia, to pay interest and repay the principal amount as per the terms of sanction.

You, the Nos. 2 to 4 have executed Deeds of Guarantee in favour of the Bank thereby guaranteeing the due repayment of the Facility along with interest, costs and charges.

In terms of the sanction and security documents, you have created security interest in favour of the Bank over the immovable properties more particularly described in **SCHEDULE C** hereunder for securing due repayment of the Facility. The said properties are "Secured Assets" within the meaning of Section 2(1) (zc) of the SARFAESI Act.

Despite availing of the Facility, you have failed and neglected to operate the account in accordance with the agreed terms and committed defaults in repayment. Consequently, your account has been classified as Non-Performing Asset (NPA) w.e.f. **06.12.2025** in accordance with RBI guidelines.

The outstanding dues payable by you to the Bank are as under:

Acc. No.	Facility	Sanction Limit	Principal O/s. as on 31.03.2026	Interest O/s. incl. penal net of credits as on 31.03.2026	Total Dues as on 31.03.2026
924030003375332	Overdraft	3,50,00,000	3,46.94,782	17,46,302	3,64,41,084
Total	Total	3,50,00,000	3,46.94,782	17,46,302	3,64,41,084

Having regard to your failure to repay the dues and classification of your account as NPA, we hereby invoke the provisions of Section 13 (2) of the SARFAESI Act and call upon you Nos. 1 to 4, jointly and severally, to pay a sum of **Rs. 3,64,41,084/- (Rs. Three Crores Sixty Four Lakhs Forty One Thousand and Eighty Four Only)** as on **31.03.2026** together with further interest from **01.04.2026** at the contractual rate, within 60 days from the date of this Notice. Failure to do so shall entitle the Bank to exercise all or any of the rights under Section 13 (4) of the SARFAESI Act in respect of the secured assets including taking possession and sale thereof.

Please note that as per Section 13 (13) of the SARFAESI Act, you shall not transfer by way of sale, lease or otherwise any of the secured assets described in **SCHEDULE C** without prior written consent of the Bank. Your attention is also invited to Section 13 (8) of the Act regarding redemption of secured assets.

In case the sale proceeds of the secured assets are insufficient to satisfy the Bank's dues, the Bank shall be entitled to recover the balance amount from you jointly and severally.

All costs, charges and expenses incurred by the Bank in this regard shall be recoverable from you. This Notice is issued without prejudice to any other rights and remedies available to the Bank under law.

Yours faithfully,

sd/- Authorised Officer
Axis Bank Limited

SCHEDULE A

Acc. No.	Facility	Sanction Limit	Principal O/s. as on 31.03.2026	Interest O/s. incl. penal net of credits as on 31.03.2026	Total Dues as on 31.03.2026
924030003375332	Overdraft	3,50,00,000	3,46.94,782	17,46,302	3,64,41,084
Total	Total	3,50,00,000	3,46.94,782	17,46,302	3,64,41,084

SCHEDULE B

1. Current Assets : The whole of the Borrower's stocks of raw materials, goods-in-process, semi-finished and finished goods, consumable stores and spares and such other movables, including book debts, bills, whether documentary or clean, both present and future, whether in the possession or under the control of the Borrower or not, whether now lying loose or in cases or where they are now lying or stored in or about or shall hereafter from time to time during the continuance of these presents be brought into or upon or be stored or be in or about all the Borrower's factories, premises and godowns situated at 1577, Sector No. 8, Kanabargi Road, Belagavi (Belgaum), Karnataka-590 016 or wherever else the same may be or held by any party to the order or disposition of the Borrower or in the course of transit or on high seas or on order or delivery (referred to as the "Current Assets", which expression shall, as the context may permit or require, mean any or each of such Current Assets).

2. Receivables : All amounts owing to, and received and /or receivable by, the Borrower and / or any person on its behalf, all book debts, all cash flows and receivables and proceeds arising from / in connection with VINAYAK STEEL and all rights, title, interest, benefits, claims and demands whatsoever of the Borrower in, to or in respect of all the aforesaid assets, including but not limited to the Borrower's cash-in-hand, both present and future.

SCHEDULE C

DESCRIPTION OF MORTGAGED IMMOVABLE PROPERTIES

➤ **Property No. 1:-** All that piece and parcel of property bearing Plot No. 2330, CTS No. 9635, situated at Hanumanth Nagar Sector No. 11, M. M. Extension, Belagavi, measuring 129.59 Sq. Yards, consisting of an old building (more than 10 years). • **Boundaries** - East: Plot No. 2353, CTS No. 9634; • **West** : Road; • **North**: Plot No. 2331, CTS No. 9636; • **South**: Road. ➤ **Property No. 2:-** All that piece and parcel of property bearing Plot No. 1577, CTS No. 6242, situated at Anjaneya Nagar, M. M. Extension, Belagavi, measuring 1000 Sq. Ft., consisting of RCC building. • **Boundaries** - East : Road; • **West** : Plot No. 1572, CTS No. 6275; • **North** : Plot No. 1576, CTS No. 6241; • **South** : Plot No. 1578, CTS No. 6243. ➤ **Property No. 3:-** All that piece and parcel of property bearing Plot No. 227, R. S. No. 531, situated at BUDA Scheme No. 35+43+43A, Ramteerth Nagar, Kanabargi, Belagavi, measuring 1200 Sq. Ft., being a residential Open Plot. • **Boundaries** - East : 9 Mtrs. Road; • **West** : Plot No. 244; • **North** : Plot No. 226; • **South** : Plot No. 228. ➤ **Property No. 4:-** All that piece and parcel of property bearing Plot No. 228, CTS No. 5147, R. S. No. 531, situated at BUDA Scheme No. 35+43+43A, Ramteerth Nagar, Kanabargi, Belagavi, measuring 1200 Sq. Ft., consisting of RCC building. • **Boundaries** - East : 9 Mtrs. Road; • **West** : Plot No. 243; • **North** : Plot No. 227; • **South** : Plot No. 229. ➤ **Property No. 5:-** All that piece and parcel of property bearing R. S. No. 91/1 (G. P. No. 301/A, DPR No. 150400300300120370) situated at Kadoli, Taluka & District Belagavi, measuring 2 Acres 20 Guntas, being an industrial property together with all buildings, structures, plant & machinery attached thereto. • **Boundaries** - East : R. S. No. 81; • **West** : Road & R. S. No. 91/1; • **North** : R. S. No. 73; • **South** : R. S. No. 91/11.

"IMPORTANT"

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AU SMALL FINANCE BANK LIMITED

(A Scheduled Commercial Bank)

(CIN:L36911RJ1996PLC011381)

Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001

APPENDIX IV [SEE RULE 8(i)] POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of Powers conferred under Section 13 (12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated **23-Dec-25** calling upon the Borrower **Vidya Sagar M (Borrower), Spoorthy V (Co-Borrower), (Loan Account No. 22660000296212)** to repay the amount mentioned in the notices being in **Rs. 26,47,125/- (Rs. Twenty-Six Lakh Forty-Seven Thousand One Hundred Twenty-Five Only)** a within 60 days from the date of receipt of the said notice.

WHEREAS, **Fincare Small Finance Bank Ltd.**, has amalgamated with **AU Small Finance Bank Ltd.**, by virtue of the scheme of amalgamation by the Reserve Bank of India with effect from 1st of April 2024. By virtue of this scheme of amalgamation, the aforementioned loan account has been transferred to AU Small Finance Bank Ltd., including but not limited to the entire amount payable by you all in respect of the said credit/financial assistance granted, along with the underlying security and security interest in respect of the mortgaged property.

The borrower/co-borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrower/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 as on this **24th day of April of the year 2026**.

The borrower/co-borrower/mortgagor/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** for an amount of **Rs. 26,47,125/- (Rs. Twenty-Six Lakh Forty-Seven Thousand One Hundred Twenty-Five Only)** as on **22-Dec-25** and interest and expenses thereon until full payment.

"The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act read with rule 8 (6), in respect of time available, i.e. 30 days from this intimation, to redeem the secured assets."

Description of immovable properties

Property Bearing For Eastern Portion Of Property Bearing Municipal No.30 , New No. 31/1, Pid No. 97-58-31/1 , Previously Site No.7 , Sy.No. 16/2 , Situated At Muneshwara 1st Main Road , Bangalore Presently Within The Limits Of Bbmp And Bounded By : Measuring East To West 15 Ft And North To South 40 Ft. Totally Measuring 600 Sq.Ft. **East: Property No.1, West: Remaining Portion Of Same Property Belongs To Her Sister, North: Others Property, South: Main Road**

Date : 24/April/2026
Place : Bangalore, Karnataka
Authorised Officer
AU Small Finance Bank Limited

AXIS BANK LIMITED (CIN: L65110G1993PLC020769)

• Structured Assets Group, Corporate Office, "Axis House", C-2, 7th Floor, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai-400 025.
• Mob.- 8451832131; • website : www.axisbank.com
• Registered Office : "Trishul", 3rd Floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge Ahmedabad-380 006.

M/s. VINAYAK ISPAT (Addressee No. 1), Plot No. 1577, Sector No. 8 Kanabargi Road Belgaum, Karnataka-590 016.	Veena Vikram Benake (Addressee No. 2), Plot No. 228, Buda Layout, Veetu Bldg., Ramteerth Nagar, Belgaum, Karnataka Belgaum-590 016
Vikram Gundurao Benake (Addressee No. 3), Plot No. 228, Buda Layout, Veetu Bldg., Ramteerth Nagar, Belgaum, Karnataka Belgaum-590 016	Veetesh Vikram Benake (Addressee No. 4), Plot No. 228, Buda Layout, Veetu Bldg., Ramteerth Nagar, Belgaum, Karnataka Belgaum-590 016

Dear Sir/ Madam,

Sub: Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act")

We, **Axis Bank Limited** (hereinafter referred to as "the Bank"), a company incorporated under the Companies Act, 1956 and carrying on its Banking business under the Banking Regulation Act, 1949 and having its Registered Office at Trishul, 3rd Floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380 006, Corporate Office at Axis House, C-2, Wadia International Centre, P. B. Marg, Worli, Mumbai-400 025 and having its branch inter alia at Kanabargi Road, Belagavi, do hereby issue this Notice under Section 13 (2) of the SARFAESI Act in our capacity as Secured Creditor as under:

You, the addressee No. 1 being the Borrower had approached the Bank for availing credit facilities, and the Bank had sanctioned the following facility which was duly accepted by you and the co-obligants:

Nature of Facility	Limit Sanctioned	Rate of Interest	Nature of Facility	Limit Sanctioned	Rate of Interest
OCC	12,00,00,000	Repo Rate + 2.75%	Term Loan	3,00,00,000	Repo Rate + 2.75%
Total	15,00,00,000	15,00,00,000	Total	15,00,00,000	15,00,00,000

You, the Addressee No. 1 availed the above facility (hereinafter referred to as "Facility") and executed necessary agreements / documents in favour of the Bank and agreed, inter alia, to pay interest and repay the principal amount as per the terms of sanction.

You, the Addressee Nos. 2 to 4 have executed Deeds of Guarantee in favour of the Bank thereby guaranteeing the due repayment of the Facility along with interest, costs and charges.

In terms of the sanction and security documents, you have created security interest in favour of the Bank over the immovable properties more particularly described in **SCHEDULE C** hereunder for securing due repayment of the Facility. The said properties are "Secured Assets" within the meaning of Section 2(1) (zc) of the SARFAESI Act.

Despite availing of the Facility, you have failed and neglected to operate the account in accordance with the agreed terms and committed defaults in repayment. Consequently, your account has been classified as Non-Performing Asset (NPA) w.e.f. **27.02.2025** in accordance with RBI guidelines.

The outstanding dues payable by you to the Bank are as under:

Acc. No.	Facility	Sanction Limit	Principal O/s. as on 31.03.2026	Interest O/s. incl. penal net of credits as on 31.03.2026	Total Dues as on 31.03.2026
924030003371806	OCC	12,00,00,000	11,98,95,141	32,16,296	12,31,11,437
924060049723574	Term Loan	300,00,000	2,24,73,931	9,98,373	2,34,72,304
Total	Total	15,00,00,000	14,23,69,072	42,14,669	14,65,83,741

Having regard to your failure to repay the dues and classification of your account as NPA, we hereby invoke the provisions of Section 13 (3) of the SARFAESI Act and call upon you Nos. 1 to 4, jointly and severally, to pay a sum of **Rs. 14,65,83,741/- (Rs. Fourteen Crores Sixty Five Lakhs Eighty Three Thousand Seven Hundred and Forty One Only)** as on **31.03.2026** together with further interest from **31.03.2026** at the contractual rate, within 60 days from the date of this Notice.

Failing which, the Bank shall be entitled to exercise all or any of the rights under Section 13 (4) of the SARFAESI Act in respect of the secured assets including taking possession and sale thereof.

Please note that as per Section 13 (13) of the SARFAESI Act, you shall not transfer by way of sale, lease or otherwise any of the secured assets described in **SCHEDULE C** without prior written consent of the Bank. Your attention is also invited to Section 13 (8) of the Act regarding redemption of secured assets.

In case the sale proceeds of the secured assets are insufficient to satisfy the Bank's dues, the Bank shall be entitled to recover the balance amount from you jointly and severally.

All costs, charges and expenses incurred by the Bank in this regard shall be recoverable from you. This Notice is issued without prejudice to any other rights and remedies available to the Bank under law.

Yours faithfully,

sd/- Authorised Officer
Axis Bank Limited

SCHEDULE A

Acc. No.	Facility	Sanction Limit	Principal O/s. as on 31.03.2026	Interest O/s. incl. penal net of credits as on 31.03.2026	Total Dues as on 31.03.2026
924030003371806	OCC	12,00,00,000	11,98,95,141	32,16,296	12,31,11,437
924060049723574	Term Loan	300,00,000	2,24,73,931	9,98,373	2,34,72,304
Total	Total	15,00,00,000	14,23,69,072	42,14,669	14,65,83,741

SCHEDULE B

1. Current Assets : (Exclusive for Cash Credit Facility) The whole of the Borrower's stocks of raw materials, goods-in-process, semi-finished and finished goods, consumable stores and spares and such other movables, including book debts, bills, whether documentary or clean, both present and future, whether in the possession or under the control of the Borrower or not, whether now lying loose or in cases or where they are now lying or stored in or about or shall hereafter from time to time during the continuance of these presents be brought into or upon or be stored or be in or about all the Borrower's factories, premises and godowns situated at 1577, Sector No. 8, Kanabargi Road, Belagavi (Belgaum), Karnataka-591 143 or wherever else the same may be or held by any party to the order or disposition of the Borrower or in the course of transit or on high seas or on order or delivery (referred to as the "Current Assets", which expression shall, as the context may permit or require, mean any or each of such Current Assets).

2. Moveable Properties : Hypothecation of Plant, Machinery and Moveable assets (Exclusive for Term Loan facility) The whole of the Borrower's moveable properties (save and except Current Assets) including its moveable plant and machinery, machinery spares, tools and accessories, non-trade receivables and other movables, both present and future, whether in the possession or under the control of the Borrower or not, whether installed or not and whether now lying loose or in cases or which are now lying or stored in or about or shall hereafter from time to time during the continuance of these presents be brought into or upon or be stored or be in or about all the Borrower's factories, premises and godowns situated at R. S. NO. 90/1, VINAYAK ISPAT, KADOLI VILLAGE, BAMBARGE ROAD, BELAGAVI, Belagavi (Belgaum), Karnataka-591 143 or wherever else the same may be or held by any party to the order or disposition of the Borrower or in the course of transit or on high seas or on order or delivery (referred to as the "Moveable Properties", which expression shall, as the context may permit or require, mean any or each of such Moveable Properties).

3. Receivables : (Exclusive for Cash Credit Facility) All amounts owing to, and received and /or receivable by, the Borrower and / or any person on its behalf, all book debts, all cash flows and receivables and proceeds arising from / in connection with VINAYAK ISPAT and all rights, title, interest, benefits, claims and demands whatsoever of the Borrower in, to or in respect of all the aforesaid assets, including but not limited to the Borrower's cash-in-hand, both present and future.

SCHEDULE C

DESCRIPTION OF MORTGAGED IMMOVABLE PROPERTIES

➤ **Property No. 1:-** All that piece and parcel of property bearing Plot No. 2330, CTS No. 9635, situated at Hanumanth Nagar Sector No. 11, M. M. Extension, Belagavi, measuring 129.59 Sq. Yards, consisting of an old building (more than 10 years). • **Boundaries** - East: Plot No. 2353, CTS No. 9634; • **West** : Road; • **North**: Plot No. 2331, CTS No. 9636; • **South**: Road. ➤ **Property No. 2:-** All that piece and parcel of property bearing Plot No. 1577, CTS No. 6242, situated at Anjaneya Nagar, M. M. Extension, Belagavi, measuring 1000 Sq. Ft., consisting of RCC building. • **Boundaries** - East : Road; • **West** : Plot No. 1572, CTS No. 6275; • **North** : Plot No. 1576, CTS No. 6241; • **South** : Plot No. 1578, CTS No. 6243. ➤ **Property No. 3:-** All that piece and parcel of property bearing Plot No. 227, R. S. No. 531, situated at BUDA Scheme No. 35+43+43A, Ramteerth Nagar, Kanabargi, Belagavi, measuring 1200 Sq. Ft., being a residential Open Plot. • **Boundaries** - East : 9 Mtrs. Road; • **West** : Plot No. 244; • **North** : Plot No. 226; • **South** : Plot No. 228. ➤ **Property No. 4:-** All that piece and parcel of property bearing Plot No. 228, CTS No. 5147, R. S. No. 531, situated at BUDA Scheme No. 35+43+43A, Ramteerth Nagar, Kanabargi, Belagavi, measuring 1200 Sq. Ft., consisting of RCC building. • **Boundaries** - East : 9 Mtrs. Road; • **West** : Plot No. 243; • **North** : Plot No. 227; • **South** : Plot No. 229. ➤ **Property No. 5:-** All that piece and parcel of property bearing R. S. No. 91/1 (G. P. No. 301/A, DPR No. 150400300300120370) situated at Kadoli, Taluka & District Belagavi, measuring 2 Acres 20 Guntas, being an industrial property together with all buildings, structures, plant & machinery attached thereto. • **Boundaries** - East : R. S. No. 81; • **West** : Road & R. S. No. 91/1; • **North** : R. S. No. 73; • **South** : R. S. No. 91/11.

PHYSICAL POSSESSION NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059

Branch Office: Katho No. 587/6.588/7,588/8.590/9, Balaji Plaza, Third Floor, Abdul Kalam Layout, Opp. ISRO Main Gate, Marathahalli Outer Ring Road, Doddaneundi, Bangalore-560037

Whereas

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Fairoze Khan (Borrower), Shaheen Fathima (Co-Borrower), No. 29 3rd Floor 11th Cross Someshwara Nagar Jayanagar 3rd Block Near Masjid E Aateeq Bangalore Karnataka 560011. LHBWQ00001575427.	Property Bearing Site No.49/2, Property No. 136/35/1, Site No.45/3, New Khatha No.136, Property No.37, Bilwaradahalli Village Grama Panchayat, Jigani Hobli, Anekal Taluk Na Bangalore Karnataka 560011. Bounded By- North By- Farzana Property, South By- Private Property, East By- Private Property, West By- Road./ Date of Possession- 24-Apr-26	24-10-2025 Rs. 30,82,939/-	Bengaluru-Marathahalli
2.	Fairoze Khan (Borrower), Shaheen Fathima (Co-Borrower), No. 29 3rd Floor 11th Cross Someshwara Nagar Jayanagar 3rd Block Near Masjid E Aateeq Bangalore Karnataka 560011. LHBWQ00001575428.	Property Bearing Site No.49/2, Property No. 136/35/1, Site No.45/3, New Khatha No.136, Property No.37, Bilwaradahalli Village Grama Panchayat, Jigani Hobli, Anekal Taluk Na Bangalore Karnataka- 560011. Bounded By- North By- Farzana Property, South By- Private Property, East By- Private Property, West By- Road./ Date of Possession- 24-Apr-26	24-10-2025 Rs. 1,04,456/-	Bengaluru-Marathahalli

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : April 29, 2026
Place: Bangalore
Authorized Officer,
ICICI Home Finance Company Limited

AU SMALL FINANCE BANK LIMITED

(A Scheduled Commercial Bank)

Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

Demand Notice Under Section 13(2) of Securitisation Act of 2002

This is to inform to all the borrowers & public in general that "Fincare Small Finance Bank Ltd." has amalgamated with "AU Small Finance Bank Ltd." w.e.f. 01st April 2024. Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) As the loan account became NPA therefore the Authorized officer under section 13(2) of "The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002" had issued 60 days demand notice to the Borrowers/Co-borrowers/Mortgagors/Guarantors (collectively referred as "Borrowers") as given in the table. According to the notice if the borrowers do not deposit the entire amount within 60 days, the amount will be recovered from auction of the mortgage properties/secured assets as given below. Therefore you the borrowers are informed to deposit the entire loan amount along with future interest and expenses within 60 days from the date of demand notice, otherwise under the provisions of 13(4) and 14 of the said Act, the Authorized officer is free to take possession for sale of the mortgage properties/secured assets as given below.

Borrowers to note that after receipt of this notice, in terms of Section 13(13) of the Act, 2002, you are prohibited and restrained from transferring any of the secured assets by way of sale, lease or otherwise, without prior written consent of the secured creditor. Borrowers attention are attracted towards Section 13(8) r/w Rule 3(5) of The Security Interest (Enforcement) Rules, 2002 Act that the borrowers shall be entitled to redeem their secured asset upon the payment of the complete outstanding dues as mentioned below before the publication of auction notice, which thereafter shall cease to exist.

Name of the Borrower/ Mortgagor / Guarantor / Loan A/c No.	Date and Amount of Demand Notice Under Sec. 13(2)
(Loan A/C No.) 24660001898479, T C Mahadeva Nayka (Borrower), N Maheshwari (Co-Borrower)	12-Feb-26 Rs. 5,91,551/- Rs. Five Lac Ninety-One Thousand Five Hundred Fifty-One Only As On 11-Feb-26
Description of Mortgaged Property Property Bearing Village Panchayath E-Khatha No. 194/176 Having Rdpd Pn No. 152200521159020359 According To Form No. 11B Issued By The Office Of The Hemmaragala Village Panchayathi Situated At Mallahalli Village Nanjangtal Taluk Mysore District And The Property Is Bounded On The : Measuring East To West 12.8016 Meters And North To South 13.1064 Meters In Total Measuring 167.78 Sq.Meters And Thereon Building Measuring 167.78 Sq.Meters	
(Loan A/C No.) 24660001946260, Girish (Borrower), Gangamma (Co-Borrower)	12-Feb-26 Rs. 5,90,033/- Rs. Five Lac Ninety Thousand Thirty-Three Only As On 11-Feb-26
Description of Mortgaged Property Immovable Property Bearing No 284 With House Measuring East To West 9.144 Meters And North To South 10.9728000000000001 Meters Totally 100.33 Sq.Meters Having E-Katha No. 152500200201200307 Situated At Manchaladore , Manchaladore Gramapanchayath Hagalwadi Hobli Gubbi Taluk Tumkur District 572117 And Bounded By : Measuring East To West 9.144 And North To South 10.9728000000000001 Totally Measuring 100.33 Sq.Ft Along With Present And Future Construction Therein	
(Loan A/C No.) 24663000061752, Gurupadappa (Borrower), Madalamma (Co	

